

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-1065(ND)2018

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2018.
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NAME OF THE COMPANY: M/s. Khokhar Electricals Pvt. Ltd. V/s. M/s. Chempharm Industries India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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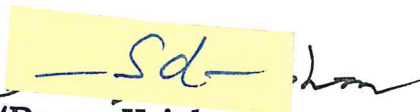
Present for the Petitioner: Mr. Atul Kumar Singh, Advocate

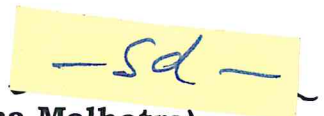
Present for the Respondent: Ms. Sushma Singh, Advocate

ORDER

A petition under Section 9 of the IBC has already been admitted by this Bench, order of which has been pronounced. In view of the same, operational creditor has liberty to file its claim before the IRP in due course.

Petition disposed off in terms of the ^{above} bar. L


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)